

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (*Insolvency Resolution Process for Corporate Persons*) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BALSARA ENGINEERING PRODUCTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Balsara Engineering Products Limited
2.	Date of incorporation of corporate debtor	30 th March 1995
3.	Authority under which corporate debtor is incorporated / registered	ROC- Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090TN1995PLC030736
5.	Address of the registered office and principal office (if any) of corporate debtor	Sf-273, Kavaraipettai-Sathyavedu Road, Thanipoondi Post, Gummidipoondi Taluk - Tamil Nadu-601202
6.	Insolvency commencement date in respect of corporate debtor	8 th March 2022
7.	Estimated date of closure of insolvency resolution process	4 th September 2022
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Sri. Ravindra Beleyur IBBI/IPA-001/IP-P00189 / 2017-18/10368
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Sri. Ravindra Beleyur "Shreevathsa", 428, 19 th B Cross, 3 rd Block, Jayanagar, Bengaluru - 560 011 Tele: +91 80 26540193 Email : ravi@beleyur.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Sri. Ravindra Beleyur Interim Resolution Professional Balsara Engineering Products Limited under CIRP "Shreevathsa", 428, 19 th B Cross, 3 rd Block, Jayanagar, Bengaluru - 560 011 Tele: +91 80 26540193 Email: rp.balsara@beleyur.com
11.	Last date for submission of claims	22nd March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link- https://www.ibbi.gov.in/home/downloads B) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal , Chennai has ordered the commencement of a corporate insolvency resolution process of the Balsara Engineering Products Limited on 8th March 2022.

The creditors of Balsara Engineering Products Limited, are hereby called upon to submit their claims with proof on or before 22nd March 2022 in the prescribed format to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10th March 2022

Place: Bengaluru

Ravindra Beleyur

Reg. No. IBBI/IPA-001/IP-P00189/2017-18/10368

Interim Resolution Professional

Balsara Engineering Products Limited under CIRP



Publised in the following Newspapers on 12th March 2022

a. Times of India - Tamil Nadu Editions

b. Dinakran- Tamil Nadu Editions